

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.209**

IA-4864/2022 IA-5403/2022

In

IB-120(ND)/2021

**IN THE MATTER OF:**

Capital Trade Links Ltd

**Vs.**

KDP Buildwell Pvt Ltd

**... APPLICANT/PETITIONER**

**...RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 16.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Mr. Bal Kishan Sharma, Advocate

For the Respondent :

**ORDER**

**IA-5403/2022 IA-4864/2022:-**

Heard Mr. Bal Kishan Sharma, Ld. Counsel for the Petitioner. Ld. Counsel has stated that in compliance with the order dated 12.10.2022, the Petitioner has filed an application i.e., IA-5403/2022 seeking to change the Authorised Signatory authorising Mr. Shivam Kumar to file an application for withdrawal of the matter. A copy of the Board Resolution has already been annexed alongwith the application.

The Board Resolution is taken on record and the IB-120(ND)/2021 is permitted to be withdrawn, and accordingly **dismissed as withdrawn.**

IA-5403/2022 and IA-4864/2022 accordingly **disposed of.**

—sd—

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (TECHNICAL)**

—sd—

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**